

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

102

CP(IB)No.764/KB/2019

IA(IB)No.444/KB/2020

IA(IB)No.445/KB/2020

Present: 1. Hon'ble Member (J), Shri M. B. Gosavi (J)


2. Hon'ble Member (T), Shri V.K. Gupta (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th March, 2020, 10:30 A.M

Name of the Company		Tirupati International Vs. Universal Auto Components Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CA SUSHIL ARORA

PETITIONER


13/3/20

2. CS AJAY KUMAR AGARWAL

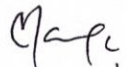
Corporate
Director


3. CA Manoj Tan I R P.

CA Kamal Singh Ad I R P.

I R P

13/3/20


13/3/20

- Order attached -

ORDER

Ld. Pr. CS appears for the corporate debtor. Ld. IRP alongwith the Ld. Pr. CA appears. IA(IB) 445/KB/20 is filed by the corporate debtor for disposal of CP on a ground of settlement. We heard the Ld. Pr. CA for the operational creditor. He admitted that settlement has arrived at in between the parties. Since settlement has been arrived, we invoke our jurisdiction under Rule 11 of NCLT Rules. We allow the application subject to deposit of cost of Rs.50,000/- to be deposited by the corporate debtor in Escrow A/c. of Registrar, NCLT, Kolkata Bench, Kolkata and corporate debtor shall also pay fees of IRP, as per rules. **Both IAs and CP stand disposed off.** Corporate Debtor is released from all rigours of CIRP.

Sd

(Virendra Kumar Gupta)
Member (T)

Sd

(M. B. Gosavi)
Member(J)